TO BE PUBLISHED IN PART II SECTION 3 (14) OF THE GAZETTE INDIA.

> GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARIMENT OF REVENUE

> > 21-7-86. NEW DELHI: THE

## NOTIFICATION Income-tax

NO. 6821 (F.No.398/1/86\_IT(B): In pursuance of sub-clause (111) of clause (44) of Section 2 of the Income\_tax\_Act, 1961 NO. (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.6094 (F.No.398/44/84\_II(B) dated 2-1-85, the Central Government hereby authorises Shri K.S. Minhas, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act under the said Act.

This Notification shall come into force with effect from the date Shri K.S. Minhas takes over charge as Tax Recovery Officer.

> aiexan<u>der)</u> (B.#. UNDER SECHETARY TO THE GOVERNMENT OF INDIA.

To

The Manager, Govt. of India Press, Mayapuri, New Delhi.

Copy forwarded to:
1. All Directors of Inspection including DOMS New Delhi.

2. The Director, IRS (DT), Staff College, Naspur.

3. The COAG of India, New Delhi.

4. The Accountant General, Punjab Chandigarh.

5. The Chief Secretary, Govt of Punjab, Chandigarh.

6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi

7. The Commissioner of Income-tax Amritsar.

8. IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.

9. Central Cell, DI (RS&PR), New Delhi. (2 copies for issue and distribution). distribution).

10. ITCC Section, CHDT, New Delhi. 11. Hindi Section, Department of Revenue.

12. Guard file.

(H.E. ALEXANDER)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

ID HE PUBLICIAND IN PART II SECTION 3(11) OF THE CAZETTE OT INDIA.

> COVERNEE OF DEDI MINISTRY OF FIRMIC DEPAREMENT OF FEVERUE

> > 1000 DE DE 21-7-84

## NOTE ICATION Income-tax

NO. 682 (F.No.398/1/86-IF(B): In pursuance of sub-clause (111) of clause (44) of Section 2 of the Income\_tax Act, 1%1 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.600; (F.No.398/44/84-IF(B) dated 2-1-85, the Central Government hereby authorises Shri K.S. Minhas, being a Cazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer and on the cold act. under the said Act.

This Notification shall come into force with effect from the date Chri K.S. Hinhas takes over charge as Tax Recovery Of Cicer.

UNDER SECRETARY TO THE COVERNETT OF

To

The Managor, Covt. of India Press. Mayapuri. New Delhi.

Copy forwarded to:1. All Directors of Inspection including DOWS New Delhi.
2. The Director, INS (DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.

4. The Accountant General, Punjab Chandigarh.
5. The Chief Secretary, Gowt of Punjab, handigarh.
6. The Joint Secretary and Legal Adviser, Hinistry of Law, New Delhi
7. The Commissioner of Income-tax Amritsar.
8. TAC, Inspection Division, CEPT, Vikas Bhawan, New Delhi.
9. Central Cell, DI (RS&PR), New Pelhi. (2 copies for issue and distribution).

distribution).

10. ITCC Section, CDT, New Telhi. 11. Hindi Section, Department of Revenue.

12. Guard file.

(B.E. A DEXAMER A UNDER SECRETARY TO THE COVERNMENT OF